

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

To

**The Principal District & Sessions Judge,
All Districts of J&K State.**

No. 39 558-81 /Sts.

Dated: **05-10-2018.**

**Subject:-Implementation of resolution adopted in the Chief Justice
Conference, 2016 (Statistical Section).**

Sir,

Kindly find attached a Conference Secretariat online updation portal questionnaires with the request to furnish the requisite information as per attached questionnaires so that updation of the same can be done well in time.

In this regard, you are requested to furnish consolidated information of your Court and Courts Subordinate to you, to the part of questionnaires strictly as per the prescribed proforma through email/fax by or before **10-10-2018** so as to enable us to upload the consolidated data.

The matter may be treated as **Most Urgent**.

Encl: Three leaves.

Yours faithfully,


Deputy Registrar 6/10

✓ No.: 39 558-81 /Sts. Dated: 05/10/2018

Copy to:-

The C.P.C, e-courts (High Court of J&K) at Srinagar for uploading the same on the official website.


Deputy Registrar 6/10

*Delay and arrears Committee***Pendency in Subordinate Courts both Civil & Criminal (Main) Cases**

Sl. No.		01.07.2018-30.09.2018
1.	Number of such cases pending at the start of the quarter	
2.	Number of such cases instituted in the quarter	
3.	Number of such cases disposed of in the quarter	
4.	Number of such cases pending at end of quarter	
5.	Number of such cases pending at end of quarter that have been pending for more than 5 years	

Fast tracking of matters relating to Crimes against women, Senior Citizens, Marginalized Sections, Differently Abled persons and Prevention of Corruption Act Cases

A. Prevention of Corruption Act

Pendency of Cases

Sl. No.		01.07.2018-30.09.2018
a.	Number of such cases pending at the start of the quarter	
b.	Number of cases instituted in the quarter	
c.	Number of cases disposed of in the quarter	
d.	Number of cases pending at end of quarter	
e.	Number of cases pending for more than 3 years at the end of quarter	

B. Crime against women

Pendency of Cases

Sl. No.		01.07.2018-30.09.2018
a.	Number of such cases pending at the start of the quarter	
b.	Number of cases instituted in the quarter	
c.	Number of cases disposed of in the quarter	
d.	Number of cases pending at end of quarter	
e.	Number of cases pending for more than 5 years at the end of quarter	

D. Crimes Against Marginalized Sections

Pendency of Cases

Sl. No.		01.07.2017- 30.09.2017
a.	Number of such cases pending at the start of the quarter	
b.	Number of cases instituted in the quarter	
c.	Number of cases disposed of in the quarter	
d.	Number of cases pending at end of quarter	
e.	Number of cases pending for more than 5 years at the end of quarter	

G. Crimes Against Differently Abled persons

Pendency of Cases

Sl. No.		01.07.2017- 30.09.2017
a.	Number of such cases pending at the start of the quarter	
b.	Number of cases instituted in the quarter	
c.	Number of cases disposed of in the quarter	
d.	Number of cases pending at end of quarter	
e.	Number of cases pending for more than 5 years at the end of quarter	

Monitoring mechanism for tracking the progress of cases to under-Trial Prisoners**A. Details Regarding Number of Under-Trial Prisoners in the State:**

Sl. No.		As on 30.09.2018
1.	Total number of inmates in all the jails of the State (including under-trial prisoners)	
2.	Total number of under-trial prisoners	
3.	Percentage under-trial prisoners	

B. Detail regarding Criminal cases pertaining to under-trial prisoners.

Sl. No.		As on 30.09.2018
1	Total number of Criminal Cases pending in the District (all categories including Sessions Courts and Magistrate Courts)	
2	Total number of cases pertaining to Under-Trial prisoners	
3	Number of cases of the criminal cases of the Under-Trial prisoners having duration of :	
a)	Less than One year	
b)	1-3 years	
c)	3-5 years	
d)	5-10 years	
e)	More than 10 years	